

FORM A
Public Announcement

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF ARC LAMICRAFT PRIVATE LIMITED

Relevant Particulars

1.	Name of corporate debtor	ARC LAMICRAFT PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23/01/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar Of Companies, Ahmedabad
4.	Corporate Identity Number / Limited Liability Identification Number of corporate debtor	U25202GJ2007PTC049846
5.	Address of the registered office and principal office (if any) of corporate debtor	Near Sadguru Cotton Mill, Rajpar-Khanpar Road, Village-Rajpar, Taluka-Morbi, Rajkot, GJ - 363641 IN
6.	Insolvency commencement date in respect of corporate debtor	03/06/2020
7.	Estimated date of closure of insolvency resolution process	29/11/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pinakin Surendra Shah IBBI/IPA-002/IP-N00106/2017-18/10248
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: A/201 Siddhi Vinayak Towers, B/h DCP Office, Next to Kataria House, off S.G.Highway, Makaraba, Ahmedabad-380051, Gujarat. Email: pinakincs@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: A/201 Siddhi Vinayak Towers, B/h DCP Office, Next to Kataria House, off S.G.Highway, Makaraba, Ahmedabad-380051, Gujarat. Email: pinakincs@yahoo.com
11.	Last date for submission of claims	17/06/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://www.ibbi.gov.in/downloadform.html Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the ARC Lamicraft Private Limited on 03/06/2020 [insolvency commencement date].

The creditors of the ARC Lamicraft Private Limited are hereby called upon to submit their claims with proof on or before 17/06/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Mr. Pinakin Surendra Shah.

Date: 05/06/2020

Place: Ahmedabad

